GOVERNMENT OF INDIA ROAD TRANSPORT AND HIGHWAYS LOK SABHA

UNSTARRED QUESTION NO:6010 ANSWERED ON:30.04.2015 QUICK MOVEMENT OF AMBULANCES Hemamalini Smt. ;Lekhi Smt. Meenakashi

Will the Minister of ROAD TRANSPORT AND HIGHWAYS be pleased to state:

(a) whether the instances of ambulances, police vans etc. getting held up on road due to heavy traffic have been reported to the Government from various parts of the country particularly Delhi; and

(b) if so, the details thereof alongwith measures taken to ensure quick movement of ambulances etc. in the country particularly Delhi?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI PON. RADHAKRISHNAN)

(a) Sometimes it is observed that emergency vehicles such as ambulances, police vans etc do not get free passage while attending emergency situ- ation due to various reasons such as traffic jam, behaviour of moto- rists etc. in Delhi.

(b) As per Rule 10 of Rules Regulations, 1989 under the Motor Vehicles Act, 1988, every driver shall, on the approach of a fire service vehicle or of an ambulance allow it free passage by drawing to the side of the road. Implementations of provisions of Motor Vehicles Act and Central Motor Vehicles Rules comes under State Government.

Delhi Police is making sustained efforts through education and enfor- cement to ensure free passage to emergency vehicles in the interest of safety of general public. Government of National Capital Territory (GNCT) of Delhi in order to ensure uninterrupted movement/free passage for emergency vehicles viz. ambulance, fire tenders, police patrol vans and vehicles of Transport Department, while attending emergency situa- tions in the NCT of Delhi, has also issued a notification under section 115 of Motor Vehicles Act, 1988 on 4.3.2014, which entitles ambulance, fire tenders, police patrol vans and vehicles of Transport Department, GNCT of Delhi to use extreme right lane while attending to emergency calls (as indicated by use of siren and flashing lights). All other vehicles are duty bound to vacate extreme right lane by moving to the left of the road. Violation of section 115 MV Act, 1988 is punishable under section 194 (1) of Motor Vehicles Act, 1988 with minimum fine of Rs. 2000/-. All the traffic challans issued in this respect are sent to the concerned court of law for taking cognizance as the officers of Delhi Police are not authorized to compound the offence.